

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 195/TT/2016**

Subject : Determination of transmission tariff for Asset-I: 400 kV FSC in Balia-I and II bays at Sohawal Sub-station of 400 kV D/C Ballia-Sohawal Line, Asset-II: 2 Nos. 220 kV Line bays (Feeder-SEZ & Feeder-Dooni) at 400/220 kV Jaipur South Sub-station and Asset-III: Bays of 50 MVAR Bus reactor 2 & 3 at 400/220 kV Bassi Sub-station under "Northern Regional Transmission Strengthening Scheme " in Northern Region.

Date of Hearing : 13.4.2017

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A. K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M. K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Limited and 16 others

Parties present : Shri S.K. Venkatesan, PGCIL  
Shri S.S. Raju, PGCIL  
Shri R.B. Sharma, Advocate, BRPL

**Record of Proceedings**

The representative of petitioner submitted that:-

- a) The instant petition has been filed for Asset-I: 400 kV FSC in Balia-I and II bays at Sohawal Sub-station of 400 kV D/C Ballia- Sohawal Line, Asset-II: 2 Nos. 220 kV Line bays (Feeder-SEZ & Feeder- Dooni) at 400/220 kV Jaipur South Sub-station and Asset-III: Bays of 50 MVAR Bus reactor 2 & 3 at 400/220 kV Bassi Sub-station under "Northern Regional Transmission Strengthening Scheme " in Northern Region.
- b) As per investment approval dated 17.3.2010, the schedule date of completion is within 32 months i.e. 17.11.2012, against which Asset I, II and III were commissioned on 12.2.2016, 18.10.2014 and 11.11.2015 respectively. Hence, there is a time over-run of 23 months to 38 months.



- c) The reasons for time over-run are beyond the control of the petitioner and prayed to condone the time over-run in case of subject assets under Regulations 12(2)(i) of the 2014 Tariff Regulations.
- d) The estimated completion cost is ₹1382.74 against the total completion cost of ₹2697.98 lakh. The completion cost of all three assets is within the apportioned approved cost. Requested to approve the tariff as claimed.

2. Learned counsel for the BRPL submitted that the petitioner has not filed the "Transmission Service agreement (TSA)" as provided under the 2014 Tariff Regulations. Further, the details of the OPGW used by the petitioner, in place of earth wire, have not been submitted. The petitioner may be directed to submit the detailed reasons for time over-run alongwith supporting documents, CPM analysis, PERT Chart and Detailed Project Report.

3. In response to a query of the Commission regarding reasons of time over-run and over estimation of FR cost, the representative of petitioner submitted that they would file written submissions.

4. The Commission directed the petitioner to file the TSA, PERT Chart and CPM analysis on affidavit by 11.5.2017 alongwith the written submissions, with an advance copy to the respondents. The Commission directed the petitioner to ensure that the above information is filed within the due date mentioned and observed that in case the information is not filed within the said date, the matter shall be decided on the basis of the information on record.

5. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

Sd/-  
(T. Rout)  
Chief (Law)

